

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA(PLAN)/26/2024 IN C.P. (IB)/481(MB)2021

IN THE MATTER OF

Deepak Cheeda

Vs

Anuradha Real Estate Developers

Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Rohit Gupta (VC)
For the Respondent:

ORDER

I.A.(PLAN)/26/2024

On the request of the Ld. Counsel for the Applicant, adjourned to **14.05.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/566/2022 IA/2653/2022 IA/2710/2023 IN C.P. (IB)/481(MB)2021
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